COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 1415 OF 2018 IN DFR NO. 2963 OF 2018

Dated: 13th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Pinpoint Energy K1 Private Limited

.... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr.

Respondent(s)

Counsel for the Appellant(s) : Mr. Gautam Surap

Counsel for the Respondent(s) : Mr. Balaji Sinivasan

Mr. Pallavi Sengupta for R-2

<u>ORDER</u>

IA NO. 1415 OF 2018

(Application for condonation of delay in filing the appeal)

For the reasons set out in the application, IA is allowed and delay of 13 days' in filing the appeal is condoned. Application is disposed of.

DFR NO. 2963 OF 2018

Registry is directed to number the appeal.

Admit. Issue notice to Respondents, returnable on 26-11-2018. Mr. Balaji Srinivasan, learned counsel takes notice on behalf of Respondent No. 2.

List the stay application for hearing on <u>26-11-2018</u>.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

tpd/js